

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS
RAJYA SABHA

UNSTARRED QUESTION NO. 2172
TO BE ANSWERED ON THURSDAY, THE 12TH MARCH, 2020

Innovative measures to improve work

2172. DR. VINAY P. SAHASRABUDDHE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any kind of new and innovative measures have been undertaken by the Ministry in general and/or its various departments or PSUs and autonomous bodies associated with it to improve work culture, bring more transparency and accountability and also to enhance result orientation, during the last five years;
- (b) if so, the details thereof; and
- (c) what has been the impact of these efforts?

ANSWER

**MINISTER FOR LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a)to(c):

The Ministry has taken various initiatives to improve work culture, bring more transparency and accountability and also to enhance result orientation during the last five years. Some of the measures and their impact are as follows:-

- (i) Legal Information Management & Briefing System (LIMBS) has been put in place for online monitoring of Government of India litigation. This is a web based application for proactive monitoring of court cases. It is an innovative and easy to access online tool which is available 24x7 to all the stakeholders.
- (ii) e-Courts Mission Mode Project. Under this project, Information & Communication Technology (ICT) enablement of District & Subordinate Courts has been completed with the objective for providing designated services to litigants, lawyers and Judiciary through universal computerization.
- (iii) e-Courts have been setup at Income Tax Appellate Tribunal (ITAT) Rajkot, Guwahati, Ranchi, Patna and Jabalpur Benches to deliver speedy justice.
- (iv) Implementation of e-office to reduce processing delays, bring in accountability and transparency, improve efficiency, consistency and effectiveness of government responses.
- (v) Online submission of applications for Notary certificates.
- (vi) A new and user-friendly version of Case Information System (CIS 3.0) has been developed and deployed at all the computerized District and Subordinate Courts, QR Code facility has been made operational in the software. On the basis of printed QR Code, one can check current status of the case.
- (vii) During the last five years, 1486 obsolete and redundant Laws have been repealed for clearing statute book.
- (viii) Updating and uploading of Central un-repealed Laws in the India Code Portal from 1838 to 2019 for ensuring legal empowerment of all citizens.